

of what is happening because this thing keeps unfolding itself and when it becomes a very serious matter, then only we awake. It has become much more significant and sinister in the light of the opening of the Karakoram road also. It is not merely the news here but I find that Sheikh Abdullah also has cautioned about it. Apart from that, "the President of the Pakistan-occupied Kashmir, Sardar Mohammad Ibrahim Khan and Brig. Mohammad Hayyat Khan have threatened to launch a 'struggle to liberate Kashmir'."

So, Sir, it is not merely one way information, it appears to me coming from all sides, looks like the season as this is the season when it starts happening and I am telling this from experience.

I am sure the Government must also be aware of it—I cannot say that they are not aware of it. But they should take the nation into confidence from the very beginning and take as early as possible all the necessary steps to see that this infiltration does not make any progress and try to stop it here itself instead of trying to meet it later, with a military operation, after it becomes a major one. I think we have learnt from experience that we should try to clinch it in the very beginning itself.

My main point is to request you to kindly ask the government to make a statement in the course of the day. Let it not be postponed till tomorrow. Let a statement be made in the course of the day. Therefore, I took this opportunity.

MR. SPEAKER: Mr. Mohd. Shafi Qureshi and several other members have given notice of a calling attention motion on this matter and Mr. Qureshi in fact met me this morning in my Chamber. Naturally he felt quite agitated about the matter. I have admitted a calling attention motion on the subject and I have listed it for tomorrow. I think Government will require sometime to collect all the information and place it before the House.

I am sure the Government will place all the facts before the House by tomorrow.

PROF. SAMAR GUHA (Contal): I have also given notice of a calling attention.

MR. SPEAKER: Yes, many others also have given.

12.07 hrs.

#### RE. BUSINESS OF THE HOUSE

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I am on a point of order.

In to-day's Revised List of Business, item 15 covers a motion that I have tabled. The footnote given there says, 'To be taken up at 4 P.M. or as soon as the preceding items of business are disposed of, whichever is earlier.'

Sir, if you kindly refer to Bulletin—Part II dated 4th August, serial No. 923 clearly says:

"Lok Sabha agreed to-day on a motion moved by Shri Ravindra Varma to the allocation of time to the following items of Government Legislative and other business as shown against each:—..."

At serial No. 9 it says:

Motion by Shri Jyotirmoy Bosu regarding amendment of the Representation of the People Act.—3 hours already allotted.

(To be taken up from 3 p.m. to 6 p.m. on Wednesday, the 16th August, 1978.)

How on earth suddenly somebody takes an executive decision, overrules a decision of the House and things that have been adopted and brings it at 4 p.m. and puts in an half-an-hour discussion at 6 p.m.? Has it been reversed by the House? You cannot do it. Sir, it requires at least 6 hours.

SHRI K. GOPAL (Karur): I think it is a printing error. If I remember correct, in the last Business Advisory Committee meeting we have decided to list it like this.

**SHRI JYOTIRMOY BOSU:** Then, Sir, if you see Part II Bulletin dated 12th August, serial 2—item (2) says:

“Motion by Shri Jyotirmoy Bosu regarding amendment of the Representation of the People Act on Wednesday the 16th August, 1978.”

Where does it say that instead of 3 p. m. it should be from 4 p. m.? Mr. Gopal don't try to be too clever.

I am very sorry that this sort of decisions where the whole country is watching the situation... (*Interruptions*).... The whole country is watching the politicians' attitude towards corruption....

**SHRI MALLIKARJUN (Medak):** You want to amend Representation of the People Act? He is sitting there. The beloved son of the Prime Minister....

**SHRI JYOTIRMOY BOSU:** That is your business.

**SHRI MALLIKARJUN:** Your business and my business is the same....

**MR. SPEAKER:** Don't record.

**SHRI JYOTIRMOY BOSU:** We want to lay down clear norms for politicians for all times to come....

**SHRI C. K. JAFFER SHARIEF (Bangalore North):** Including Shri Jyotirmoy Bosu.

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA):** My hon. friend, Shri Jyotirmoy Bosu has raised this question as a point of order and, therefore, it is for you to give a ruling.

But, Sir, I would like to point out to you that it will not be fair and correct to say that it was by an executive decision that a change was made. Unfortunately, Mr. Bosu was absent from the last meeting of the Business Advisory Committee. It was one of those rare occasions when the Business Advisory Committee had to do without the

benefit of his presence, and one of those rare occasions when he had to do without the benefit of knowledge of what transpired in the Committee.

Sir, at that meeting it was elaborately discussed as to whether this should be put down at 3 O'Clock—the hon. Members will bear me out when I say that it was definitely decided that it should be taken up only after the House disposes of the Coast Guard Bill—because Government pointed out that it is for the Government to find time for the motion under 184 and that Government is very keen that the Coast Guard Bill should be disposed of first. Therefore, the Business Advisory Committee decided that that should be done before this motion of Mr. Bosu was taken up. Therefore, it is unfair to say that it was changed by an executive decision.

**SHRI JYOTIRMOY BOSU:** Let the Half-an-Hour be put down on some other day.

**MR. SPEAKER:** Mr. Bosu, the Business Advisory Committee earlier...

**SHRI JYOTIRMOY BOSU:** I have read out that also; what are you telling? I have read out Part II of the Bulletin. It does not say that three hours have been reduced to two hours. It does not say that from 4 O'Clock it will be brought to 2 O'Clock.

**SHRI VASANT SATHE (Akola):** You see the last page. You have not seen that. The Half-an-Hour is at 7 O'Clock. Yours starts at 4 O'Clock. You are getting your pound of flesh. What more do you want?

**SHRI JYOTIRMOY BOSU:** What is wrong in that?

**MR. SPEAKER:** Mr. Bosu, you do not appear to be correct.

**SHRI JYOTIRMOY BOSU:** I have seen. Why don't you even hear?

MR. SPEAKER: The proceedings say that the Committee recommended that the motion by Shri Jyotirmoy Bosu regarding amendment of the Representation of the People Act might be put down on the List of Business for 16th August without indicating the time by which it will be taken up. It will be taken up after the Coast Guard Bill. Now, there is no difficulty at all. (Interruptions). Now we come to the Privilege by Shri Sathe.

जोधरी बल बीर सिंह (होशियारपुर): अध्यक्ष महोदय, यह बहुत इम्पोर्टन्ट मवाल है, जिस पर बहुत से सदस्य बोलना चाहेंगे। इसलिए इस पर इसकेशन के लिए समय बढ़ाया जाना चाहिए। पहले इस के लिए तीन घंटे का समय रखा गया था, जिसको अब दो घंटे कर दिया गया है। पहले भी हाउस में ऐसे प्रेसिडेंट्स हैं कि बिजनेस एडवाइजरी कमेटी की रिपोर्ट पाम होने के बाद भी कई विषयों पर इसकेशन का समय बढ़ाया गया है।

12.15 hrs.

QUESTION OF PRIVILEGE AGAINST 'TIMES OF INDIA' CORRESPONDENT RE. ALLEGED MISREPORTING OF CERTAIN PROCEEDINGS OF LOK SABHA—contd.

MR. SPEAKER: Before we take this up, I would like to explain to the House one particular thing for the consideration of the House. Normally it has been the practice of this House that once the Speaker gives his consent, it goes to the Privileges Committee. This has a very important bearing on the working of Parliament. If the Opposition Party's motion for any privilege is given and if we are deciding that by the majority of the vote, then it will create a very bad precedent in my opinion. You have a right to do that. I am not saying that you have no right to do that. But it may not be proper to do it because the functioning of the House will be ineffective. When the Privilege Committee examines the matter, you will have the opportunity to do that. Particularly when the motion is from a Member belonging to a group or a party

which belongs to a minority party, it is better that he must have a hearing before the Committee and the matter may be decided. Having said that it is up to the House to decide. Before that, I would like to hear the Leader of the House.

THE PRIME MINISTER (SHRI MORARJI DESAI): I agree that it should be referred to the Privileges Committee and not decided by the House. That is my view.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I would not like to sit on judgment. But I would like to draw your attention to such and such... (Interruptions)

SHRI VASAT SATHE (Akola): Are you hearing?

MR. SPEAKER: I am not hearing, Mr. Sathe. The Prime Minister himself said that it should be referred to the Privileges Committee.

SHRI VASANT SATHE: Why he is going on? (Interruptions)

SHRI JYOTIRMOY BOSU: I have got a copy of the uncorrected copy of the debate in front of me. That is very important. I suggest that, if I may take the liberty of doing so, you come to page 2002. You will see:

"Mr. Speaker: Let me make it plain to the hon'ble Members that no threat will deter me. I have said that I will certainly..."

MR. SPEAKER: You are going into the merits of the case. You can only express your views on the limited point that it need not go before the Privileges Committee and be decided by the House. You cannot question the consent.

SHRI JYOTIRMOY BOSU: I shall make out my case.

MR. SPEAKER: This is a matter which is not going to be debated.

SHRI JYOTIRMOY BOSU: Sir, I would like to speak on my amendment.